

- (3) Statement No. IX—
(First Session, 1985)

[Placed in library. See.
No. LT 2791/86]

- (4) Statement No. IX — Eighth
(Second Session, 1985) Lok Sabha

[Placed in library. See.
No. LT 2792/86]

- (5) Statement No. VI—
(Third Session, 1985)

[Placed in library. See.
No. LT 2793, 86]

- (6) Statement No. V —
Fourth Session, 1985)

[Placed in library. See.
No. LT 2794/86]

- (7) Statement No. II—
(Fifth Session, 1986)

[Placed in library. See.
No. LT 2795/86]

12.09 hrs.

MESSAGE FROM RAJYA SHABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha : —

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Merchant Shipping (Amendment) Bill, 1986, which has been passed by the Rajya Sabha at its sitting held on the 23rd July, 1986.

THE MERCHANT SHIPPING (AMENDMENT) BILL 1986.

[English]

SECRETARY GENERAL : I lay on the Table the Merchant Shipping (Amendment)

Bill, 1986, as passed by Rajya Sabha.

SHRI BASUDEB ACHARIA : I want to raise a very serious matter.

MR. SPEAKER : Your friends do not allow you anything.

(Interruptions)**

MR. SPEAKER: No names; not allowed. Nothing goes on record.

SHRI BASUDEB ACHARIA : Why ?

MR. SPEAKER : Because you are out of order. You have got no point of order and you are disallowed.

SHRI BASUDEB ACHARIA : Why, Sir?

MR. SPEAKER : Because you are out. There is no valid ground for you.

(Interruptions)

MR. SPEAKER : Mr. Saifuddin, I have great regards for you. But the way you do it, it is very improper.

SHRI SAIFUDDIN CHOWDHARY : I also have great regards for you.

MR. SPEAKER : Then why do you not talk it over? Why do you spoil the time of the House unnecessarily? I can take anything according to procedure. I have not barred anything. But if you shout like that, it will not make any sense.

SHRI SAIFUDDIN CHOWDHARY : We have given notice.

MR. SPEAKER : You have given me notice. That I have rejected. I do not allow that. You can come under other motions. There are other via media. You can come and discuss. So simple it is.

Why do you have to do all this? There is no problem. Even the Government can be allowed, you can be allowed. You have unnecessarily wasted ten minutes without any basis....

(Interruptions)

**Not recorded.